CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

Zenotech Laboratories Limited

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This corrigendum ("Corrigendum") is being issued by ICICI Securities Limited, (the "Manager to the Offer") for and on behalf of Daiichi Sankyo Company, Limited ("Acquirer") pursuant to Regulations 10 and 12 of and as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 as amended ("Regulations") in connection with the open offer made by the Acquirer to the equity shareholders (other than the parties to the Share Purchase and Share Subscription Agreement dated June 11, 2008) of Zenotech Laboratories Limited ("Target Company or ZLL"), to acquire 68,86,000 fully paid-up equity shares of face value Rs. 10/- each representing 20% of the Emerging Voting Capital of ZLL ("Offer"). The Corrigendum is in continuation of, and should be read in conjunction with the Public Announcement published on Monday, January 19, 2009 ("PA") in The Financial Express, Jansatta and Vaartha, Hyderabad, the corrigendum published on March 2, 2009 ("First Corrigendum") in The Financial Express, Jansatta and Vaartha, Hyderabad, the corrigendum published on July 10, 2009 ("Second Corrigendum") in The Financial Express, Jansatta and Vaartha, Hyderabad, the Letter of Offer ("LOF") dispatched to the shareholders of ZLL on July 10, 2009, the announcement dated July 14, 2009 ("Announcement") made on the Bombay Stock Exchange Limited ("BSE"), the Corrigendum published on August 5, 2009 ("Third Corrigendum") in The Financial Express, Jansatta and Vaartha, Hyderabad and the Corrigendum published on August 8, 2009 ("Fourth Corrigendum") in The Financial Express, Jansatta and Vaartha, Hyderabad.

The shareholders of ZLL are requested to note the following:

1. Appeal before the Securities Appellate Tribunal and consequent appeal to Supreme Court

As disclosed in the Third Corrigendum and the Fourth Corrigendum, Dr. Jayaram Chigurupati and Mr. Narayanan, both of whom are shareholders in ZLL had, against certain orders passed by the Securities and Exchange Board of India in connection with the Offer, filed appeals before the Securities Appellate Tribunal ("SAT"). SAT, by its orders dated October 7, 2009 ("SAT Orders") had allowed the appeals filed by Dr. Jayaram Chigurupati and Mr. Narayanan and directed the Acquirer to offer Rs. 160 to the shareholders of ZLL.

The Acquirer has since filed appeals against the SAT Orders before the Hon'ble Supreme Court of India (the "Supreme Court").On October 28, 2009, the Supreme Court passed an order admitting the appeal filed against the SAT Order in the matter of Dr. Jayaram Chigurupati Vs SEBI and Others and directed that status quo be maintained with respect to the Offer. The final date of hearing has been fixed for December 2, 2009.

On November 5, 2009, the Supreme Court passed a similar order admitting the appeal filed against the SAT order in the matter of Mr. Narayanan Vs SEBI and directed that status quo be maintained with respect to the Offer. The final date of hearing has been fixed for December 2, 2009.

Meanwhile, in light of the Supreme Court order dated November 5, 2009, SAT, by its order dated November 6, 2009 has dismissed the miscellaneous application previously filed by Mr. Narayanan requesting certain clarification in connection with his Appeal before SAT and which was scheduled to come up for hearing before SAT on November 6, 2009.

2. Petitions before the Company Law Board, Chennai ("CLB")

In addition, and as disclosed in the LOF, a petition had been filed before the CLB by Dr. Jayaram Chigurupati and others ("Petitioners") under Sections 397 and 398 read with Sections 402 and 403 of the Companies Act, 1956, as amended ("Act"). Following the Fourth Corrigendum, the Petitioners had filed an application to the CLB to appoint certain persons as independent directors to the Board of Directors of ZLL ("Board"). While the application was pending, on October 1, 2009, a meeting of the Board was convened and at such meeting, the resignations of certain directors were accepted and Mr. M.R. Vikram along with Dr. K. Uma Devi were appointed as directors to the Board. Subsequently, the Petitioners withdrew their application and Ranbaxy Laboratories Limited ("RLL") filed an application to the CLB to declare the appointment of Mr. M.R. Vikram and Dr. K. Uma Devi as invalid. By its order dated October 21, 2009, the CLB held that the appointment of the Mr. M.R. Vikram and Dr. K. Uma Devi is valid. The matter is scheduled to come up for hearing on November 13, 2009.

Apart from the above, and following the Fourth Corrigendum, RLL has filed a petition before the CLB under Sections 397 and 398 read with Sections 402 and 403 of the Act. Dr. Jayaram Chigurupati, Zenotech LLC, ZLL, and Mrs. Chigurupati have been named as the respondents ("Respondents"). The Acquirer has also been made a party to this petition. The petition is in connection with the alleged mismanagement and oppression by Dr. Jayaram Chigurupati and certain other persons named in the petition. The matter is scheduled to come up for hearing on November 13, 2009.

3. The Acquirer accepts full responsibility for the information contained in this Corrigendum and its obligations under the Regulations. All other terms and conditions of the Offer remain unchanged. The terms used but not defined in this Corrigendum shall have the same meaning as assigned in the PA, the First Corrigendum, the Second Corrigendum, the LOF, the Announcement, the Third Corrigendum and/ or the Fourth Corrigendum. This Corrigendum will also be available on the SEBI website www.sebi.gov.in as well as on the website of BSE www.bseindia.com.

Issued by the Manager to the Offer	Financial Advisor to the Acquirer
For and on behalf of the Acquirer ICICI Securities **ICICI Securities Limited** ICICI Centre, H.T. Parekh Marg, Churchgate, Mumbai 400 020, INDIA Tel: +91 22 2288 2460, Fax: +91 22 2282 6580 Contact Person: Neha Arora E-mail: projectzorro@icicisecurities.com	NOMURA **Nomura Securities Co., Ltd.** 1-9-1, Nihonbashi, Chuo-ku, Tokyo, 103-8011, JAPAN

Place: Mumbai
Date: November 10, 2009

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